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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 358 OF 2013
CUTTACK, THIS THE 22nd DAY OF JUNE, 2013

CORAM

HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....

Kanaka Sahoo,
Aged about 58 years,
Widow of Late Akura @ Akura Sahoo,
Ex-Works Supervisor,
Office of Deputy Chief Engineer/Con/D-II/E.Co.Rly,
Rail Vihar, D-II, Chandrasekharpur,
Bhubaneswar, Dist- Khurda,
Permanent resident of
Vill. Washpadar,
P.O./Via- Kalupada Ghat,
P.S. Tangi, Dist-Khurda, Odisha.

.....Applicant

Advocate(s) M/s. N.R.Routray, Smt. J. Pradhan, S.K.Mohanty.

VERSUS

Union of India represented through

1. The General Manager,
East Coast Railway,
Rail Vihar, D-II,
Chandrasekharpur,
Bhubaneswar, Dist.-Khurda.
2. Senior Personnel Officer/Con/Coordination,
East Coast Railway, Rail Vihar,
Chandrasekharpur,
Bhubaneswar, Dist.-Khurda.
3. Dy. Chief Engineer/Con./Head Quarter/
East Coast Railway, Rail Vihar,
Chandrasekharpur,
Bhubaneswar, Dist.-Khurda.

..... Respondents

Advocate(s)..... Mr. T.Rath.

ORDER (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Ld. Counsel for the applicant, and Mr.
T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy
of this O.A. has already been served.

Allee

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2. Applicant has filed this O.A. for a direction to Respondents to pay her fixed medical allowance. Mr. Routray, Ld. Counsel for the applicant, submitted that husband of the applicant was a regular employee of construction organization of the South Eastern Railways, who while working as Supervisor died prematurely on 17.07.2000 leaving behind the applicant, two daughters, two sons and widow mother (mother-in-law of the applicant). His further contention is that the applicant submitted all the required documents for grant of family pension and death-cum-retirement benefits as well as fixed medical allowance. The Railway authorities issued PPO No. 07020067001 in her favour but without considering the case for ~~enhancement of the~~ fixed medical allowance. After receipt of the PPO, the applicant has made representation dated 08.10.2012 before the Sr. Personnel Officer, Construction, Co-ordination (Respondent No.2) stating therein that she is entitled for fixed medical allowance from August 2000 and, therefore, she has prayed for arrears of fixed medical allowance. Mr. Routray submitted that till date the applicant has not received any response from the concerned authority.

3. Having heard Ld. Counsel for the applicant, without entering into the merits of this case, we dispose of this O.A. at the stage of admission itself by directing Respondent No.2 to consider the representation made by the applicant on 08.10.2012, if it is still pending, and communicate the result thereof by way of a reasoned and speaking order within 90 days from the date of receipt of this order. Upon such consideration if the applicant is found to be entitled to the benefits as claimed by her, the same may be disbursed to her within a further period of 6 weeks from the date of such consideration.




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4. We make it clear that if the said representation has already been disposed of in the meantime then the result of the same be communicated to the applicant within two weeks from the date of receipt of this order.

5. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.

6. As prayed for by Mr. Routray, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent Nos. 2 and 3 at the cost of the applicant. He undertakes to file the postal requisites by

25.06.2013.


MEMBER (Admn.)


MEMBER(Judl.)

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